

**(2024) 06 RAJ CK 0050**

**Rajasthan High Court**

**Case No:** Criminal Miscellaneous Bail Application No. 4989 Of 2024

Dinesh Meena

APPELLANT

Vs

Ravi Prakash

RESPONDENT

**Date of Decision:** June 26, 2024

**Hon'ble Judges:** Kuldeep Mathur, J

**Bench:** Single Bench

**Advocate:** Neeraj Kumar Gurjar, S.K. Bhati

**Final Decision:** Dismissed

### **Judgement**

Learned counsel for the petitioners does not want to press the instant bail applications at this stage but, he craves leave of the Court to file a fresh bail applications after the statements of the Seizure Officer are recorded.

Accordingly, these bail applications are dismissed as not pressed with liberty prayed for. It is expected from the trial court that the statements of the Seizure Officer will be recorded on priority basis.